

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 116/MP/2022

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking, *inter alia*, quashing of the purported invoice dated 14.12.2021 raised by Respondent No. 1 on the Petitioner and for refund of Rs.59,58,745/- wrongfully and illegally deducted by the Respondents.

Petitioner : DB Power Limited (DBPL)

Respondent : NTPC Vidyut Vyapar Nigam Limited (NVVN) and Anr.

Date of Hearing : **30.7.2026**

Coram : Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Matrugupta Mishra, Advocate, NVVN
Ms. Sonakshi, Advocate, NVVN
Shri Nipun Dave, Advocate, NVVN
Ms. Vanshika Saraf, Advocate, NVVN
Shri Anand K Ganesan, Advocate, GUVNL
Ms. Harsha K Rao, Advocate, GUVNL
Shri Robin Singh, Advocate, GUVNL

Record of Proceedings

None was present on behalf of the Petitioner when the matter was called out. The learned counsel for the Respondents, however, submitted that arguments in the case would take time and that the matter may be listed for hearing on another date.

2. Considering the above, the Commission adjourned the matter.
3. The Petition will be listed for hearing on **15.9.2026 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

